

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1058 of 2000

New Delhi, this 4th day of May, 2001

HON'BLE SHRI KULDIP SINGH, MEMBER(J)

Kamal Singh  
S/o Shri Nandan Singh  
R/o A-1299, Durga Marg  
Mandawali, Delhi-95

.. Applicant

(By Shri D.R. Gupta, Advocate)

versus

Union of India, through

1. Secretary  
Ministry of Finance  
Department of Revenue  
North Block, New Delhi

2. Chief Commissioner of Income Tax  
CR Building, IP Estate, New Delhi

3. Mehtab Singh  
Honorary Secretary  
Income Tax Coop. Supply Society  
CR Building, IP Estate, New Delhi .. Respondents

(By Shri R.S. Aggarwal, Advocate)

ORDER(oral)


With the consent of the parties, this OA is disposed of as under:

2. Applicant shall get registered himself in the employment exchange and thereafter make an appropriate application to the department within 15 days and the department shall consider applicant's appointment in Group 'D' post, as has been done in the case of other persons as mentioned in the additional affidavit filed by respondents, in accordance with the recruitment rules

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and instructions on the subject, within a period of one month of receipt of the application from applicant. thereafter. No costs.

  
(Kuldip Singh)  
Member(J)

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